

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.64/(MAH)/2002/(T.P.)
CA No.

CORAM:





Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016

NAME OF THE PARTIES: Mr. Gopal Raheja

V/s.
M/s. Asiatic Properties Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.


S. No.	NAME	DESIGNATION	SIGNATURE
1.	Teresa Daulat for Divya Shah Associate a/w Counsel Mr. Chirag Mody ♀	Sr. Associate For Petitioner	
2.	MR. Ranjit Bhonsale, Counsel. i/b MR. K.D. Abichandani Advocate for Petitioners.		
3.	Mr. R.S. Bidkar Ms. Apurva Gupta i/b Hariani & Co. for Prop. Resp.	} Adv.	
4.	Ms. Hemlata Jain Mr. Rajhar Gupta i/b Wadia Ghandy & Co. for Respondent Nos. 2 to 4	Adv.	

Order

T.C.P. No. 64/397-398/CLB.MAH/2002

1. Both the parties are present.
2. It is informed that vide an order of Bombay High Court dated 21.11.2013 the C.P. under consideration can be heard and decided.
3. As per mutual consent of both sides matter is adjourned to 18.10.2016 for Final Hearing.
4. Let C.P. No(s). 64 and 43 to be heard together.
5. Duly communicated to both the sides. The next date of hearing is 18.10.2016.

Dated: 08.09.2016


Shri M.K. Shrawat
Member (Judicial)